

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
AT CIRCUIT SITTING SHIMLA**

...  
**ORIGINAL APPLICATION NO.063/01449/2018**

**Chandigarh, this the 13<sup>th</sup> day of December, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Suresh Kumar Chauhan son of Sh. Bhim Singh Chauhan aged about 46 years, working as Senior Social Security Assistant (Sr. SSA) in Regional Office Employee's Provident Fund Organization, Kasumpati – 171009, Tehsil and Distt. Shimla Group - B

**....Applicant**

**(Present: Mr. Kulbhushan Khajuria, Advocate)**

**Versus**

1. Union of India through Secretary, Ministry of Labour and Employment, Govt. of India, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001.
2. Additional Central Provident Fund Commissioner Chandigarh, SCO 4-7, Bridge Market, 17 D, Chandigarh – 160017.
3. Regional Provident fund Commissioner-I, Regional Office Employees' Provident Fund Organization, Kasumpati – 171009, Tehsil and Distt. Shimla.

**Respondents**

**(Present: Mr. Rajiv Jiwan, Advocate)**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. The applicant has challenged the transfer order dated (Annexure A-3) whereby he has been transferred from Shimla to Baddi.
2. On the last date of hearing notices were issued.
3. Today, Mr. Rajiv Jiwan, Advocate appears on behalf of the respondents and filed written statement in the Court which is taken on record. A copy thereof has been handed over to the learned counsel for the applicant.
4. Learned counsel for the applicant, at this stage, submitted that since the representation of the applicant for cancellation of his transfer order is pending consideration with the respondents, therefore, the

respondents may be directed to take a call on it and pass a reasoned and speaking order.

5. The request is not opposed by the learned counsel for the respondents. He submitted that the respondents may be granted sufficient time to decide the representation of the applicant.

6. In the wake of the above, the O.A. is disposed of, in limine, with a direction to the competent authority amongst the respondents to consider and decide his representation in accordance with law, by passing a reasoned and speaking order within a period of two weeks from the date of receipt of a copy of this order.

7. The disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 13.12.2018**

'mw'

